

[Secretary]

Powers) Act, 1965, the following modification be made by the President in the Kerala University (Amendment) Act, 1966 by enacting an amending Act:—

Section 3

In clause (a) of sub-section (2) of section 3 for the words 'for the period for which it has been made' substitute the words 'for the period of one year from the date of appointment.';

is mentioned in sub-rule (2) as follows:

"Thereafter, on the House agreeing to the report on a motion made by a member of the Committee the amendments to the rules as approved by the House,...." and so on.

I would like to know whether that will apply here or rather, sub-rule (3), will apply.

Mr. Speaker: Sub-rule (3) will come in if notice of such amendment has not been given within seven days etc.

11.29 hrs.

RULES COMMITTEE THIRD REPORT

Shri Hari Vishnu Kamath: I know.

Mr. Speaker: That period—seven days—has been taken.

Shri Krishnamoorthy Rao (Shimoga): Sir, I lay on the Table under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee.

Shri Hari Vishnu Kamath: The difficulty that I experience is this. I gave amendments to the second report. I would like to know, therefore, whether this third report is a sort of continuation of the second report and is the final report regarding that. In that case, the motion will have to be made. Otherwise, we have to give notice of amendments within seven days under sub-rule (3).

Mr. Speaker: I think this should be the final report.

Shri Hari Vishnu Kamath: Then I suppose the motion has to be made.

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification may I invite your attention to rule 331, sub-rules (i) and (ii)? The Phraseology used somewhat different. It says that the recommendations of the Rules Committee shall be laid on the Table of the House and within a period of seven days, amendment to these rules should be given notice of by Members. Sub-rule (2) refers to the final report of the Committee. I suppose it means the final report so far as this particular set or instalment is concerned. You have called it the third report. The second report was the last one. I would like to know whether the third report which has come—this is the third report in the four-year term, I believe—is really the final report with regard to the second report which was laid on the Table of the House some days ago. It

11.31 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House on

the 16th and 17th May, 1966 will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Merchant Shipping (Amendment) Bill, 1966, as passed by Rajya Sabha.
- (3) Consideration of the Fifth Report of the Committee on Privileges on a motion to be moved by Shri Kapur Singh and others.
- (4) Consideration of motions given notice of by Shri Hari Vishnu Kamath for modification of the Ministers Residences (Amendment) Rules, 1965 and the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1966.

Shrimati Renu Chakravartty (Barrackpore): We have already given notice of a discussion on the statement by Shri Asoka Mehta on his visit to Washington. That is a very important matter and it cannot brook delay because everything is going to be finalised in the fourth Plan and everything will hinge on this particular statement which he has made. It is very necessary that we do find time for the discussion of that statement.

श्री मधु लिनदे (मुंबई) : प्राक्करीते दिन एक घंटा रखा जाए। सदस्यों को कोई बात अगर उठानी हो तो वे उसको प्रायकी निश्चय दे दें और प्राय उनको पांच पांच मिनट दे दें ता उन बातों पर भी यज्ञ पर विचार हो सकता है।

Shri S. M. Banerjee (Kanpur): I support Shrimati Renu Chakravartty's point and I say that we should have a discussion on that statement at least for two to two and a half hours,

as the statement made by Shri Asoka Mehta has created a bad feeling in the whole country not only among Members of Parliament—(Laughter). There is no use laughing. They may laugh but there are people laughing at them outside. So, there should be a discussion on that statement.

The second thing is this. I know that a discussion cannot be had on various subject, but I would only request you and through you the Minister of Parliamentary Affairs to see that some statement are made—only statements are made by some of the Ministers—for example, the statement on the reversion and retrenchment of Secretariat staff that has been declared as surplus. On the 12th May nearly 10,000 employees demonstrated before the residence of the Home Minister, Shri Nanda.

Mr. Speaker: He need only mention the items which he wants to be discussed.

Shri S. M. Banerjee: I must give the background; otherwise they would not listen.

Mr. Speaker: They would listen.

Shri S. M. Banerjee: I say there should be a statement by the Home Minister on that. The third thing is this. There should be a statement on the proposed retrenchment of thousands of employees in the foreign oil companies here.

Shri Kandappan (Tiruchengode): The people in the south, particularly in Tamil Nad, are every much exercised over the issue of language. The Government have been making pious promises and assurances and even recently to a letter written by our group secretary, Shri Sezhiyan, the Home Minister has replied that they will honour the assurances given by the Prime Ministers, right from the late Pandit Jawahar Lal Nehru down to his daughter. While they are making these promises and they are

[Shri Kandappan]

saying that they will be honouring the assurances, I find that the departments and Ministries of the Central Governments are carrying on a different kind of administration. Even the other day, the Minister of State for Railways said that they are concerned only with Hindi and English and nothing else. The administration is going on giving consideration only to Hindi, thereby not helping the non-Hindi language. So, I rather wish that the Government should come forward immediately to give statutory form to these assurances. If they are not in a position to bring forward that kind of a Bill before the termination of this session, I would request that they should call a separate session for this purpose.

Mr. Speaker: 16th and 17th are the only days left.

Shri H. N. Mukerjee (Calcutta Central): I wish to reinforce the request for a discussion on the statement laid on the Table of the House yesterday by the Planning Minister. I say so because I apprehend that the Minister would say, as you have already chosen to indicate, that 16th and 17th are the only two days left to the House. This has created a situation which is most undesirable and certainly unprecedented. The Minister goes abroad; it is noised about....

Mr. Speaker: He need not go into those details now.

Shrimati Renu Chakravarty: For 5 days, he did not make any statement.

Shri H. N. Mukerjee: Unless I shout at the top of my lungs, I could not be heard, I am anticipating this objection which has already been indicated by you. A Minister goes abroad, on a very important mission, comes back with something in his bag, good, bad or indifferent and a report is placed before the House. When a report is placed before the

House, I take it that we are supposed to discuss it. In this House, we are developing a convention where very important reports—reports of the Public Accounts Committee the Estimates Committee, the Public Undertakings Committee, etc.—are placed on the Table of the House and never discussed. This is a convention which has grown in this House under aegis of a particular dispensation which must at least realise what it is doing. If we are told that the Minister could not make a statement till only yesterday and therefore the House is incapacitated from having a discussion on this, the House is being reduced to a stage of importance on account of Government behaving in this fashion. You, as Speaker, have an obligation to uphold the authority of this House and you should see to it that a statement of the kind of importance which Mr. Asoka Mehta's is supposed to have, should be discussed in this House before we rise. There is no point in saying that the House adjourns on the 17th *sin die* and therefore, we shall have an opportunity God willing, in some distant future. If that is the way in which Parliament is treated, I forbear from making any remarks on that.

Shri Shinkre (Marmagao): I support Mr. Limaye....

Mr. Speaker: No support or reinforcement is required. Only points are to be made and they need not be repeated.

Shri Shinkre: Your interruptions I think, provoke more wastage of time than anything else. I could have straightway said, I also suggest that. That is beside the point.

I think the statement made by Mr. Asoka Mehta is so fluid and that no useful purpose would be served by discussing it at this stage. Only unnecessary controversial politics would be germinated out of it and on

all accounts we must avoid such germination of unnecessary controversial politics at this stage. Therefore, I oppose very strongly any discussion of that statement at this stage. Let the Planning Minister come forward with concrete proposal and then we shall discuss it.

Shri M. R. Krishna (Peddapalli): A fortnight back, when the Leader of the House read out the business for the coming week he said that the latest report of the Commissioner for Scheduled Castes is placed on the Table and that could be discussed in the next session. What he stated was based on wrong information. Either deliberately or through ignorance, the Minister concerned has given this information to him. The report which he has placed on the Table is two years old. The last years' report of the Commissioner for Scheduled Castes and Scheduled Tribes is still under print. Therefore, I would suggest that the Commissioner's report, which has already become stale, should be discussed at least in this session.

Shrimati Renuka Ray (Malda): I would like to support that.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, this is the last of the preview statement by the Minister of Parliamentary Affairs for this session, and I must congratulate him on the success which he has achieved, as usual, in pushing off a majority of the 47 Bills listed for this session, in Lok Sabha Bulletin Part II dated 15th February, 1966, to the next session. That is as usual.

The Minister has told the House that there will be time for discussion of the motion that I gave notice of, which you were pleased to admit. But, Sir, sometimes history repeats itself. I remember very well, in the last session also I had given notice of a similar motion, time was fixed—one hour—but ultimately it was pushed out, and it lapsed. I do not know

whether it will be in order if I give—I want your guidance—notice of a motion in connection with that today so that these may be discussed together—it was a similar motion.

And, before I close, permit me, Sir, to wish you complete success in the talks which, I am sure, and the House is equally sure....

Mr. Speaker: Thank you very much.

Shri Hari Vishnu Kamath: Sir, it is important. It has been raised every Friday here. I wish you complete success in the talks that you will hold during the recess with the Chairman of Rajya Sabha for the satisfactory solution of the constitutional impasse which has arisen with regard to the scrutiny of budget estimates of the other House. I would only request you to bear in mind what you yourself said last Friday, in this connection, that it will be in conformity with the spirit of the Constitution, and what you yourself said the previous Friday....

Mr. Speaker: What is the use of reading what I have said? I know that.

Shri Hari Vishnu Kamath: Just to remind the House I am reading. You said:

"So far as this House is concerned, it will be a committee of this House. We have agreed."

You said: "We have agreed". "We" is plural, and not singular. Therefore, it is clear that more persons than you were involved or connected with this decision. I hope this crisis will be satisfactorily resolved.

Shri K. D. Malaviya (Basti): Sir, taking every circumstance into consideration and also the fact that the proposals for the Fourth Five Year Plan have to be drafted before the next session commences. I also feel

[Shri K. D. Malaviya]

that you, Sir, may find time for a discussion on the statement that was made yesterday by the Planning Minister. It will perhaps help the Government to know our minds and so perhaps the formulation of the proposals might become easier if the Planning Minister knows our minds. In conclusion, I will seek your permission to apologise to you personally, Mr. Speaker, for having made an improper remark yesterday in connection with the discussion.

Mr. Speaker: I have to be thick-skinned.

Shri Bhagwat Jha Azad (Bhagalpur): Yesterday, Mr. Speaker, when Professor Ranga wanted that the statement by the hon. Minister of Planning should be discussed, I stated that since the hon. Minister has been able to establish goodwill and understanding with the Government of the United States of America and has asked for only qualitative support for structural changes, the statement may not be discussed. Then the hon. Minister shouted at me and said that he was surprised to find that I only got the impression that he had only goody-goody talks there. That forced me to see through his statement last night. I went through every word of it. There is nothing quantitative in that statement, there is no commitment as to how much he shall get either for the current year or in the balance period of the Fourth Plan. I must say that the hon. Minister's statement has forced me to think it over. Now I think that it is very important. I say this because he had mentioned in his statement that he had qualitative talks in the United States of America, that he wanted structural changes in the economy of this country, that he had been able to establish the meeting of two minds—these things I am quoting from his statement. I say that it is very important now, since we are seeing that even though Government has got majority partnership in the Madras project, yet they are giving the entire

management to the Americans. I think, this statement is really important and we should be given a chance, before the session adjourns, to discuss this statement.

अध्यक्ष महोदय : अब मुक्तसर तौर पर कहते चले जायें। मेम्बर साहबान इतने उठ रहे हैं —

श्री हरि चिहण कामत : साखीरी मौका है।

अध्यक्ष महोदय : मौका है लेकिन वक्त लेने का तो नहीं है।

डा० राम मनोहर लोहिया : (फर्रुखाबाद) यह सत्र लाजवाब है। इस मामले में कि न जाने कितने टूटे घागे रह जायेंगे ऐसे कि जिनके बारे में आप ने खुद कई दफे मंत्रियों को हियायत दी है। मिसाल के लिए रक्षा मंत्री के 36 एकड़ वाले मामले में बिल्कुल सफाई नहीं हुई। यहाँ तक कि पूरे देश के क्षेत्रफल के बारे में अब सन्देह हो रहा है। उसी तरह से विदेश मंत्री की श्री लालबहादुर शास्त्री जी की मृत्यु के बारे में जो सफाई की बात हुई और आपने खुद कहा था कि हाँ, इसके ऊपर कोई बहसे हो सके तो करवाना चाहिए।

अध्यक्ष महोदय : मैं तो यह नहीं कहूँ।

डा० राम मनोहर लोहिया : इसके प्रति-रिक्त अन्न मंत्री ने अन्न संहिता नयी या पुरानी आपके बार-बार कहने पर भी सदन में नहीं रखी। यह सत्र इस मामले में अद्वितीय रहेगा कि मंत्री महोदय सभी मन में जो प्रायं कहकर आपना कुर्त्ता झाड़ कर चले गये। इसके अलावा आपने एक अजीब चीज देखी होगी कि यहाँ पर एक मन्त्री को जूरत हुई कहने की उसे लोक सभा के विश्वास की जरूरत नहीं, उसे जरूरत है खाली प्रधान मंत्री के विश्वास की।

अध्यक्ष महोदय : अब डा० साहब, यह चीजें इस वक्त कैसे भा सकती हैं? सबाल यह है कि उन्होंने कहा कि क्या काम प्रायेण दो दिन में.....

डा० राम मनोहर लोहिया : दो दिन हो या बीस दिन हो, आपके खुद के कहने के मुताबिक यह सब टूटे धागे इस सत्र में चारों तरफ पड़े हुए हैं : उन पर बहस आपको करानी चाहिए क्योंकि अगर इन पर कोई सफाई नहीं होती तो मेरे दिमाग में और मेरे जैसे न जाने करोड़ों लोगों के दिमाग में यही बात रहेगी कि लोक सभा में खाली बात हो जाती है लेकिन कहीं किसी चीज का कोई फैसला नहीं हो पाता। और यह मान लीजिये हम लोग स्कूल कालेज के विद्यार्थियों की तरह से बहस करते चले जायें, एक ने एक बात कही और हमने ने दूसरी बात कही और हंसी मजाक प्रसन्न और गलतबयानी होती रहे तो उसका नतीजा क्या निकलेगा? इसलिए मैं आपसे निवेदन करता हूँ कि यह आपका फर्ज है, नेता सदन से तो कहता ही हूँ, आपसे कहता हूँ कि आप इन पर बहस कराइए।

Shrimati Savitri Nigam (Banda): Sir, as a result of the economy drive many workers have been retrenched and if some decision is not taken about them in this session, they will always remain in suspense and there are chances that they will be exploited by some political parties as they do it always. So, I would like to suggest that Government should come and announce the voluntary retirement scheme in this very session so that the surplus employees, who have got this danger of getting retrenched, may voluntarily take to retirement.

Secondly, time and again this has been raised in this House that the drinking water problem is becoming chronic in some areas because of the drought conditions. I have also tabled a short notice question. If you will kindly have....

Mr. Speaker: In future, I think, I will have to put a limit as to the time which could be spent on this subject. I will have to put it at 10 minutes and more than 10 minutes will not be spent over this.

Shri Hari Vishnu Kamath: 15 minutes.

An hon. Member: 10 minutes will not be sufficient.

Mr. Speaker: Half an hour cannot be spent over this simply because there are two days left. Only, about some business has to be told to him.

Shrimati Savitri Nigam: Yes, I am doing that.

About this drinking water problem I would like to make this submission that one hour should be allotted specially for this problem because the Planning Commission has allotted the money to the various States yet that money has not been spent for this purpose. In my constituency, Banda, thousands of cattle and people are dying.....

Mr. Speaker: She is continuing in spite of my request.

Shrimati Savitri Nigam: I would beg of you.....

Mr. Speaker: Now I will beg of her to sit down.

Shrimati Savitri Nigam:...to allot some time for this.

Shri J. B. Kripalani (Amroha): May I say a few words about the Fourth Plan? The Parliament has not discussed this Plan at all and yet provision has been made in this Budget about the Plan. Further, on what basis, Mr. Asoke Mehta went to America to seek for American aid when the Plan has not been discussed here? It has always been that the provision for the Plan has been made after the Plan has been discussed by the House and also the approach to

[Shri J. B. Kripalani]

foreign countries has been made in accordance with the sanctioned Plan. This is an unsanctioned Plan. We have not discussed it. I do not know by what method Mr. Asoka Mehta arrived at our requirements.

Shri Hem Barua (Gauhati): Sir, my submission is very simple. This is meant for you only. I gave notice of two Half-An-Hour Discussions, one on Mizo hostiles and the other on Naga hostiles. I was informed that since there were too many notices for Half-An-Hour Discussion, my notices cannot be taken up. In this connection, may I say, on Monday you are going to have two Half-An-Hour Discussions.

Shrimati Renu Chakravartty: Day before yesterday also, we had two Half-An-Hour Discussions.

Shri Hem Barua: In that case, I do not know why my notice has not been taken if two had been taken at a time. Today, there is only one and you could have taken one more of mine.

Mr. Speaker: I will find out why this discrimination is there.

Shri Hem Barua: I am dumb and that is why I suffer.

Mr. Speaker: If all were dumb like him, what would happen to the House, I do not know.

Shri Tyagi (Dehradun): I do not think, as far as the statement of my hon. friend, Mr. Asoka Mehta is concerned, there was anything very concrete or a matter of principle which needs any discussion just now. But there is one thing which occurs to me and that is, I have been after it for sometime, the Public Accounts Committee had once made a recommendation that we should not go on incurring any loans, the Government should not be given the freedom of incurring loans to their choice or to their re-

quirements unless they have a sanction from the Parliament about the ceiling to which extent they can be free. I do not want that every time, loan should be sanctioned here. Therefore, I would suggest that the time is now ripe when the Government should obtain sanction of this Parliament for a ceiling of loans to which extent they can be free to borrow.

श्री बे० शि० पाटिल (यवतमाल) : अध्यक्ष महोदय, मैं कब से खड़ा हो रहा हूँ, लेकिन मुझे समय नहीं मिलता। हमारी कोई सुनवाई नहीं होती।

श्री ए० सि० सहगल (जंजगीर) : आप सारे लोगों को मौका दे रहे हैं लेकिन हम लोगों की कोई वायस यहां पर नहीं है। हम लोग कब से खड़े हो रहे हैं।

Shri Gahmari (Ghazipur): Everybody should be given an opportunity to speak.

अध्यक्ष महोदय : लीजिये, आप लोग भी लीजिये।

श्री बे० शि० पाटिल : अध्यक्ष महोदय, आदिवासियों के बारे में जो एरिया रैस्ट्रिक्शन है उस को रिमूव करने के बारे में बिल पेश होना आवश्यक है। भले ही उम पर अगले सत्र में चर्चा हो, लेकिन बिल जरूर पेश हो जाये यह मेरी रिक्वेस्ट आप से है। आप को मालूम है कि एक ही प्रान्त में, एक ही जिले में शेड्यूल्ड एरियाज के बाहर जो आदिवासी रहते हैं उन को आदिवासी नहीं माना जाता है। इस तरह के लाखों लोग हैं, उन की संख्या कम नहीं है, उन शूड्यूल्ड एरियाज के बाहर रहने वाले आदिवासियों को आदिवासी मानने का बिल लाना जरूरी है। इस बिल को लाने का आश्वामन तीन चार सत्र से दिया जा रहा है। नेहरूजी शास्त्रीजी, नन्दा जी, सन्नी ने आश्वामन दिया है। श्री सेन ने भी पिछले सत्र में बिल पेश करने का यह आश्वामन

दिया था कि लाया जायेगा। कल परसे मैं ने डिमान्ड की थी तो इस खाते के मंत्री जो थे उन्होंने कहा था :

"I think, we will be able to bring in a legislation and if Parliament has time to take up that legislation. I think, we will be ready to bring the Bill in the current session itself."

मेरी रिक्वेस्ट है कि यह बिल कम से कम बेश कर दिया जाये 16 या 17 मई को। इस से काफी फायदा आदिवासियों को मिल जाता है, नहीं तो उन को आदिवासी नहीं माना जाता। कांस्टीट्यूशन में जो सुविधायें मिली हुई हैं, वह भी उन को बिल्कुल नहीं मिलती हैं। विशारथियों को स्कालरशिप्स नहीं मिलते हैं, यह बहुत बड़ी शिकायत है। इस लिये कम से कम बिल पेश जरूर कर दिया जाये। डिपार्टमेंट बिल तैयार कर चुका है।

श्री डॉ० सि० सहगल : अध्यक्ष महोदय, मेरा निवेदन है कि ऐडवोकेट्स बिल राज्य सभा में पास हो चुका है और राज्य सभा से आने के बाद यहाँ पर उस में एक घंटे से ज्यादा समय लगने वाला नहीं है। यदि पार्लियामेण्टरी अफेयर्स मिनिस्टर चाहें तो वह 16 तारीख को एक घंटे में खत्म कर सकते हैं। इस से बहुत से लोगों को, जो बकायत करते हैं, फायदा होगा, इस लिये इस को इन्कलूड कर दिया जाये।

दूसरे जो हिन्दू यूनिवर्सिटी बिल है वह भी बहुत दिनों से पड़ा हुआ है। मैं चाहूँगा कि शिक्षा मंत्री उस को इसी सत्र में ले आवें। यदि प्राप चाहें तो हम ज्यादा देर तक बैठने के लिये तैयार हैं, लेकिन इस चीज को जरूर लाया जाना चाहिये और इसी सेशन में पास करना चाहिये।

Shri Shivaji Rao S. Deshmukh (Parbhani): At the outset, I seek your permission to place this statement only on record that it will not

be in furtherance of parliamentary etiquette if you allow your discretion to be monopolised by those hon. Members who want to reduce your status to that of the president of a debating society.

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं प्राप से प्रार्थना करता हूँ कि यह सिस्टम या तो बन्द किया जाये या सब को इस पर बोलने का मौका दिया जाये। वैसे तो जब कोई प्रोग्राम लीडर पेश कर दे कि यह कार्यक्रम है हमारा, तो उस को मान लिया जाये, लेकिन उस पर कुछ लोग घमण्ड बोलते हैं। 11 दिसम्बर को उसी तरह से हक है, उस की इयटी है कि वह अपनी बात कहे। हमारे कर्जों पर भी मुल्क की उतनी ही रिस्पॉन्सिबिलिटी है जैसे दूसरों की है। सरकार से मेरा निवेदन है कि हिन्दुस्तान की राष्ट्रभाषा की जो प्राप्ति है, उस को प्राप ने धाज तक हल नहीं किया। मैं चाहता हूँ कि यह गवर्नमेंट उस पर पूरा जोर दे और हिन्दी जो हमारी राष्ट्र भाषा है उस को उस का पद दिया जाये।

Shri Basumatari (Goalpara): My hon. friend has just referred to the Bill regarding the removal of area restrictions in regard to the Scheduled Tribes. We had a talk with the Prime Minister on this matter, and the Prime Minister had given us a hope; at the same time, I was also informed by the Deputy Minister in the Department of Social Security that she had pressed the Minister of Parliamentary Affairs in this regard, and since it is very important, I would like to hear the hon. Minister of Parliamentary Affairs on this matter. We are anxious to know what decision has been taken on this matter, and whether this Bill is going to be introduced in this House during this session or not.

Shri Satya Narayan Sinha: I confess I am at my wits' end to say anything on this occasion, and I confess I am myself guilty of it because I thought I had to come before the

[Shri Satya Narayan Sinha]

House because two new things were to be taken up and I had to inform the House of the same. But hon. Members have taken this occasion to make so many suggestions. The House is going to sit up to the 17th, and I do not know whether in two days it is physically possible to take up all these things.

Shri S. M. Banerjee: Let us sit up to 7 p.m.

Shri Satya Narayan Sinha: I am prepared, but the hon. Member knows that after 5 p.m. there is nobody here. Even if Shri S. M. Banerjee is there, as I have said, one swallow does not make a summer.

Shri Raghunath Singh (Varanasi): They will raise the question of quorum always.

Shri Satya Narayan Sinha: That apart, I seek your co-operation as to what is to be done. As regards what my hon. friend Shri Kamath has said he always brings forward this accusation or complaint that many of the Bills are pushed forward to the next session. In all humility I would ask him who is responsible for it. In spite of the fact that we have had a long session extending over a period of three months and a few days, in spite of the fact that there has been very little time for legislative work, in spite of all this, I quite appreciate that there are a large number of hon. Members who have not got opportunities to ventilate their grievances; their grievances are legitimate, and they want more and more time. But life itself is very short, and Parliament's life is very short, and it is not possible to discuss everything. We are trying our best and we are making efforts to accommodate as much as possible, and I am prepared to make those efforts, but in spite of all our best efforts, many things in this life will remain unfulfilled and not achieved.

Shri Hari Vishnu Kamath: I do not blame the hon. Minister.

Shri Satya Narayan Sinha: So, hon. Members may please remember that also.

12 hrs.

As regards discussion of Shri Asoka Mehta's statement, I do not know, because the time at our disposal is very short. Many Members have expressed their desire to discuss it. I cannot dismiss it by saying that it should not be done. But my only difficulty is the time availability. Even if we drop the two new items which I have introduced today, I am afraid it will not be possible to accommodate it. Still I will consult my colleague and then let hon. Members know what is his reaction.

प्र.यक्ष महोदय : दो मेम्बर साहबान ने इस बात पर आपत्ति की है कि जब प्रपोजीशन के मेम्बरों को यह चांस दिया जाता है तो कांग्रेस के मेम्बरों को क्यों नहीं दिया जाता है ? पहले भी मैं ने यह शिकायत सुनी है कि कई कांग्रेस के मेम्बर साहबान को यह ऐतराज है कि मैं प्रपोजीशन के मेम्बरों को ज्यादा चांस देता हूँ। खुसूसन् इस बात पर मुझे बड़ा अफसोस हुआ कि जब यह प्रैज्यूम किया जाता है समझा जाता है कि यह बिजनैस गवर्नमेंट की तरफ से धरा रहा है कांग्रेस पार्टी की तरफ से धरा रहा है कि क्या क्या बिजनैस लेना है उस वक्त अगर उन के मेम्बरस भी प्रलहदा प्रलहदा खड़े होकर मांग करे कि उन की भी एक, एक बात सुनी जाय। यह तो उन को अपनी पार्टी में फैसला करके धाना चाहिए कि क्या बिजनैस वह चाहते हैं और क्या बिजनैस इम हाऊस में लाया जाना है। अब जब वह प्रलहदा प्रलहदा खड़े होकर बोलना चाह रहे हैं प्रैज्यूम तो यही किया जायगा कि वह बिजनैस के बारे में कहना चाह रहे हैं बाकी जहाँ तक उनको बोलने के लिए बुलाने और चांस देने का सवाल है वह तो कायदे के मुताबिक बराबर मैं उनको देता रहूँगा।

लेकिन जहां तक बिजनेस के लाने की बात है तो यह जिम्मेदारी उन की पार्टी की है क्योंकि उन की तरफ से वह आता है। लेकिन मैं ने देखा कि अभी दो कांग्रेस पार्टी के मैनबर साहबान बड़े नाराज होकर यह कहने लगे कि उन को मौका नहीं दिया जाता तो मुझे इस बात पर रंज हुआ।

Shri Bhagwat Jha Asad: You have said that the Congress Members have got no right to say anything whenever the business of the next week is brought before this House in the form of a statement by the Minister.

Some hon. Members: No, no.

Shri Bhagwat Jha Asad: Let me speak.

It is true that when the business is brought before the House, it is on behalf of Government. But as you know, even if the parliamentary practices and procedures are allowed to work, it is not possible, within the short span of time—every four or five days—when the business is brought before the House for the Leader to consult all Members of the Congress Party. On the other hand, the Opposition Groups are few in this House, their number being smaller, they can do it better. If you feel in such circumstances that the Business Advisory Committee should be called under your chairmanship in your Chamber to discuss this, rather than it being discussed here, that procedure can be adopted. We can have our say there and then the business will be placed before the House. That will be all right. But if you allow the Opposition Members to have their say here on these matters, I think our Leader will not grudge us our right to have our say also in the matter here.

Mr. Speaker: It is wrong to say that I grudge anybody asking me to give him time to speak. I have no grudge against anyone.

Shri Bhagwat Jha Asad: No, no, I did not say that.

Mr. Speaker: Again, it is wrong for the Business Advisory Committee to deal with it. The business of the Business Advisory Committee is only to allot time for the business placed before it by Government. It is not its business to see what business is to be brought before the House. Therefore, I cannot deal with it there also.

Shri Bhagwat Jha Asad: It can be done in the Business Advisory Committee. Government can put the business before the Committee. All these things can be discussed there.

प्रध्यक्ष महोदय : डा० राम मनोहर लोहिया।

डा० राम मनोहर लोहिया : प्रध्यक्ष महोदय,

श्री सत्य नारायण सिंह : प्रध्यक्ष महोदय

डा० राम मनोहर लोहिया : व्यवस्था का प्रश्न हो तो उठाइये। मेरा भी एक व्यवस्था का प्रश्न है।

Shri Satya Narayan Sinha: I wanted to inform the House that I have consulted Mr. Mehta, and the Government is prepared to have a discussion on that statement which he has made.

12.05 hrs.

RE ALLEGED ILL-TREATMENT METED OUT TO SHRI RAM SEWAK YADAV BY POLICE AT LUCKNOW.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : प्रध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत श्री रामसेवक यादव, श्री राम नारायण श्री श्रीमती सरला अदीरिया संसद् मन्स्य की गिरफ्तारी और उन के साथ हाथापाई के बारे में प्रश्न उठाना चाहता हूँ। सब से पहले जो मैं बात कहूँगा